

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

- Petition No.** : 67/MP/2020
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3 x 660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
- Petition No.** : 515/MP/2020
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2x 660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
- Date of Hearing** : 31.3.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : NTPC Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
(MPPMCL) and others
- Parties present** : Shri Venkatesh, Advocate, NTPC  
Shri Abhiprav Singh, Advocate, NTPC  
Shri Abhishek Nangia, Advocate, NTPC  
Shri Anant Singh, Advocate, NTPC  
Shri Ravi Sharma, Advocate, MPPMCL  
(Petition No.515/MP/2020)  
Shri Ravin Dubey, Advocate, MPPMCL  
(Petition No.67/MP/2020)  
Shri A. S. Pandey, NTPC



Shri V. K. Garg, NTPC  
Shri Ishpaul Uppal, NTPC  
Shri Anurag Naik, MPPMCL

### **Record of Proceedings**

The matters were called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the Petitioner has submitted the information as directed by the Commission vide Record of Proceeding (ROP) dated 12.3.2021, vide affidavit dated 24.3.2021 and has also provided the same to the beneficiaries.
3. The learned counsel for the Petitioner requested the Commission to adopt the arguments made by him during the day on this issue in Petition No. 335/MP/2020 and eight other petitions.
4. The learned counsels for MPPMCL repeatedly requested for four weeks' time to file its reply on the information submitted by NTPC. The Commission while highlighting the need for speedy disposal of the instant petitions for implementation of ECS within the specified timeline, granted two weeks' time and directed MPPMCL and other respondents to file their comments by 20.4.2021 and NTPC to file its rejoinder, if any, by 27.4.2021. The Commission further directed the parties to comply with the directions within the timeline specified and observed that no extension of time shall be granted.
5. The matter shall be listed for final hearing on 29.4.2021.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

